

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited.

Respondents : Tata Power Delhi Distribution Limited and Another

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Sahai, Advocate, MPL
Shri Mazag Andrabi, Advocate, MPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking directions to Tata Power Delhi Distribution Limited (TPDDL) to pay to the petitioner an amount of Rs. 1.25 crore as differential price on account of the difference between the Normative PPA Tariff and the lower rate at which Tata Power Trading Company Limited (TPTCL) has charged TPDDL from time to time. Learned counsel further submitted that the petitioner is also entitled to recover from TPDDL, STOA Charges and capacity charges under the PPA on achieving normative availability of 80% .

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 16.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.7.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 27.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**